

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KANOI PLANTATIONS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Kanoi Plantations Private Limited
2.	Date of incorporation of corporate debtor	31/01/1973
3.	Authority under which corporate debtor is incorporated / registered	ROC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15491WB1973PTC028675
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Address: 22, Sarat Bose Road Sunny Corner 2 nd Floor Kolkata-700020, West Bengal. Old Address: 4, Hastings Park Road, Alipore, Kolkata-700027, West Bengal.
6.	Insolvency commencement date in respect of corporate debtor	25 th November, 2021(The Order was received on 26 th November, 2021)
7.	Estimated date of closure of insolvency resolution process	23 rd May, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Kamal Nayan Jain Regn. No: IBBI/IPA-001/IP-P00029/2016-17/10065
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 2/7, Sarat Bose Road, Vasundhara Apartment, 2nd Floor, Kolkata-700020 Email id: knjain@knjainco.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Klass Insolvency Resolution Professionals Pvt. Ltd. 2/7, Sarat Bose Road, Vasundhara Apartment, 2nd Floor, Kolkata-700020 Email id: ip.knjain@gmail.com
11.	Last date for submission of claims	09 th December, 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Kanoi Plantations Private Limited on 25.11.2021.

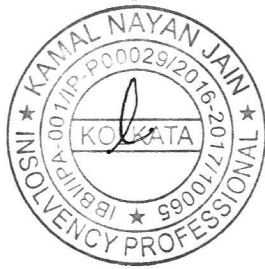
The creditors of Kanoi Plantations Private Limited, are hereby called upon to submit their claims with proof on or before 09.12.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 29.11.2021
Place: Kolkata




KAMAL NAYAN JAIN
Interim Resolution Professional
Reg No: IBBI/IPA-001/IP-P00029/2016-17/10065